श्री विशम्भर प्रसाद निषादः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

SHIR P. WILSON (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH: Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN: Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the issue raised by the hon. Member.

Crimes in Maharashtra

SHRI KUMAR KETKAR (Maharashtra): Thank you, Mr. Chairman, Sir, for giving me the opportunity to raise a very serious issue which is intriguing the whole nation, particularly the State of Maharashtra, because of two very mysterious deaths. The cases of both the suspicious deaths are independent of each other, but involve local investigating agencies as well as the national investigating agency. However, the death of Shri Mohan Delkar, a sitting Member of Parliament from Daman and Diu, * who hanged himself in a posh hotel in Mumbai....

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^{*} Expunged as ordered by the Chair.

MR. CHAIRMAN: No, please. Ketkar *ji*, this is Zero Hour. You have to mention only the issue. Don't make allegations against the State or the Centre.

SHRI KUMAR KETKAR: This is what is published. ... (Interruptions)...

MR. CHAIRMAN: He was a sitting Member of the Lok Sabha. The Lok Sabha is there.

SHRI KUMAR KETKAR: He committed suicide in a posh hotel in South Mumbai. He was a seven-time M.P. But somehow neither the NIA nor the media have taken interest in his relatives and his relatives say that he chose Mumbai to commit suicide because he did not trust the other agencies in the State or in Daman and Diu.

The second case of death-cum-suicide or murder is that of Mansukh Hiren which is dominating the headlines all over the country because of the gelatin that was supposed to be found in a car opposite the house of a leading industrialist. Now what is not being investigated and what I want to know from the Home Ministry or whoever is responsible for that why the manufacturer or the distributor or the supplier of those gelatin sticks has not been properly interrogated so far.

MR. CHAIRMAN: Making charges...(Interruptions)...

SHRI KUMAR KETKAR: No, Sir. I am saying it is published. ...(Interruptions)...

MR. CHAIRMAN: Ketkar *ji*, you are a senior Member. I have to remove it from the record. The point is that you say that it is believed, it is said, how can you...(Interruptions)... Importance of the issue...(Interruptions)...

SHRI KUMAR KETKAR: Okay. My only demand is to have a full investigation into who supplied the gelatin, for what purpose and what was the background of the man who supplied the gelatin.

MR. CHAIRMAN: I have to go through the entire notice and then decide if people move from here to there and then to other places and all.

SHRI KUMAR KETKAR: I just want to know which agencies are working for whom and for whose benefit ... (Interruptions)...

MR. CHAIRMAN: Your notice is 'Concern over crimes in Maharashtra'. Don't make allegations against even the agencies! Nothing has happened so far.

SHRI KUMAR KETKAR: This is about crime in Maharashtra which is not properly being investigated.

MR. CHAIRMAN: You say that this should be investigated further.

SHRI KUMAR KETKAR: One suicide of a Member of Parliament...

SHRI SUBHASH CHANDRA SINGH: Sir, I associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN: Sir, I also associate myself with the mention made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for setting up of a Bench of the Supreme Court at Bengaluru

SHRI K.C. RAMAMURTHY (Karnataka): Mr. Chairman, Sir, thank you very much for permitting me to raise this very important issue of national importance. Sir, successive Governments have been trying to bring down the load on the Supreme Court and other courts. There are views, suggestions and recommendations that the Supreme Court at Delhi should concentrate on constitutional matters while four appellate benches one each in the North, the South, the East and the West should focus on appeals emanating from the High Courts. I feel the time has come now that the Supreme Court and the Government of India take a positive view on this and see that the pressure on the highest court is reduced. We have seen that the benches established by various High Courts have been functioning very effectively and have been highly beneficial to the litigants. It is not just about easing the pressure on the courts. The litigants are not able to come here and they are relinquishing the idea of going to the Supreme Court due to distance and cost. It is high time we gave a